

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 796 of 2019**

**IN THE MATTER OF:**

**Directorate of Revenue Intelligence** **...Appellant**

**Vs**

**M/s Shree Ganesh Jewellery House & Ors.** **....Respondent**

**Present:**

**For Appellant: None.**

**For Respondent: Mr. Gautam Singh for Ms. Pratika Sharma,  
Advocate.**

**ORDER**

**06.02.2020** None present for the Appellant. Advocate Mr. Gautam Singh is present for Advocate Ms. Pratika Sharma who appears for Respondent Nos. 1 & 2.

Learned Counsel seeks time. None of the other Respondents are present. Registry to check as to what has happened with regard to service of notices on other Respondents and report. Learned Counsel for the Appellant is also not present. Earlier, one Mr. Ajit Sharma, Sr. Standing Counsel with Mr. Rishabh Sharma, Advocate had appeared. For the last two dates, nobody is appearing for the Appellant. Registry to inform learned Counsel for the Appellant the next date. The matter will proceed if even on next date nobody appears for the Appellant.

Respondent Nos. 1 & 2 will file Reply Affidavits within two weeks.

List the matter on **5<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)